

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART – I

BUDGET SESSION

MONDAY, 6th MARCH, 2017

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, and sat till 2 p.m.
The day was allotted for Government Business.

1. Questions.

Questions 1 - 20 were listed.

Questions Nos. 1, 2, 3, 4, 5 and 6 were taken up and disposed off.

2. Adjournment Motion:

The Hon'ble Speaker informed the House that he has received a notice of an Adjournment Motion today under Rule 56 of the Rules of Procedure and Conduct of Business submitted by Shri Ardent M. Basaiawmoit, MLA at 8:50 a.m. for discussing a matter of public importance, which reads as follows:

“The need to discuss on the failure of the Government to secure safety and security to women and children in our State”.

The Hon'ble Speaker referred to Rule 57 (IV) of the Rules of Procedure and Conduct of Business, and informed the House that a Special Motion on the same subject matter submitted by Shri Paul Lyngdoh, MLA has been admitted. The text of the Special Motion reads as follows: “This House do now discuss the increasing atrocities against women and children in the State and measures to effectively deal the same on war footing”. Amendments to the Motions of Thanks to the Governor's Address tabled jointly by Dr. Donkumar Roy, Leader of Opposition and Shri James K. Sangrna, MLA also is about measures to improve the safety and security of women and children in light of rise in crimes against them.

The Hon'ble Speaker said that there will be ample scope and opportunities to discuss and debate on this subject matter in the Special Motion and amendments to the Motion of Thanks. Therefore, the adjournment motion was not admitted by the Hon'ble Speaker.

3. Call Attention Notice:

Dr. Donkumar Roy, MLA called the attention of the Chief Minister in-charge Commerce and Industries under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in 'The Shillong Time' dated 18th February, 2017 under the caption "Illegal Business at Balat Border Haat".

Dr. Mukul Sangma, Chief Minister replied.

4. Debate on Governor's Address:

Shri Winnerson D. Sangma, Govt. Chief Whip initiated discussion on the Governor's Address. While Shri Winnerson D. Sangma was making his speech, Shri James K. Sangma, MLA interrupted and raised a point of order under Rule 300. Shri James K. Sangma referred to Rule 279 (2) of the Rules of Procedure and Conduct of Business. He said that the rule provides that the Hon'ble Member may not read his speech, but may refresh his memory by reference to notes.

The Hon'ble Speaker informed the House that Shri Winnerson D. Sangma is making his maiden speech and there is a precedent. Shri Winnerson D. Sangma continued with his speech on the Debate on Governor's Address.

Amendment to the Motion of Thanks was submitted by Dr. Donkumar Roy, Leader of Opposition and Shri James K. Sangma, MLA.

Dr. Donkumar Roy, Leader of Opposition moved the amendments to the Motion of Thanks and initiated discussion.

Hon'ble Members who participated on the Debate on Governor's Address were Dr. Jemino Mawthoh, MLA.

Shri Ardent M. Basaiawmoit, MLA also participated and was still continuing with his speech.

:3:

(At 1 P.m., Shri Winnerson D. Sangma was in the Chair)

(At 1:50 P.m., Hon'ble Speaker was in the Chair)

5. Adjournment:

Since there was no more Business to be transacted, the House was adjourned till 10 a.m. on Tuesday, the 7th March, 2017.

*Dated Shillong,
The 6th March, 2016.*

*Commissioner & Secretary,
Meghalaya Legislative Assembly.*